

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P.(Cr.) No. 12 of 2021

Sahdeo Yadav	Petitioner
Versus				
The State of Jharkhand	& Anr.	Respondents.

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner	: Mr. Nilendu Kumar, Advocate
For the State	: Mr. Kaushik Sarkhel, G.A.-V

04/25.03.2021 Heard Mr. Nilendu Kumar, learned counsel for the petitioner and Mr. Kaushik Sarkhel, learned counsel for the State.

This petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Contention has been made by the learned counsel for the petitioner that order passed by the learned Sessions Judge is without jurisdiction and that was required to be filed before the High Court under section 378(4) of the Cr.P.C.

Mr. Kaushik Sarkhel, learned counsel for the State submits that the final judgement is under challenge and in that view of the matter the petitioner is having efficacious alternative remedy by filing criminal revision at this stage.

Learned counsel for the petitioner fairly submits that he will convert the criminal writ into criminal revision within two weeks after Holi vacation.

Let him do so.

(Sanjay Kumar Dwivedi, J.)

Satyarthi/-